

(13)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 21.5.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/8/IB/2018
PETITION NUMBER : CP/39/ (IB)/2018
NAME OF THE PETITIONER(S) : VASUDEVAN (IRP)
NAME OF THE RESPONDENT(S) : TIFFINS BARYTES ASBESTOS & PAINTS LTD
UNDER SECTION : 7R ULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	S. VENKATESH	Counsel for R-7	S. Venkatesh
2.	K. MOORTHY,	Counsel for Petitioner	K. Moorthy
3.	K. VASUDEVAN	Resolution Professional	K. Vasudevan

ORDER

Counsel for petitioner present. Counsel for R7 present. It has been submitted by the Counsel for the Applicant that R2 expired and prayed for time to send private notice afresh. He is directed to send a fresh private notice and file proof of service along with an affidavit on next date of hearing.

However, it has been submitted by the Counsel for the RP that R6 has provided some of the relevant documents, but the documents in the form of Tally has still not been provided and seeks the direction to R6 for providing the same.

In view of it, the RP is directed to issue notice to the R6 for seeking documents in the form of Tally and serve the copy of this order on R6 for compliance. Put up on 30.05.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)